

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00300/2021

DATED THIS THE 9TH DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from his residence in Bangalore)

Smt.Vijayakumari B.S.,
W/o Vinod Kumar S.,
Aged 41 years, working as
Postal Assistant (MPCN Counter),
General Post Office,
Bengaluru-560 001,
Residing at No. 7/2, 2nd 'A' Cross,
1st Main Road, S.K. Garden,
Bengaluru-560 046

(By Advocate Shri A.R. Holla- through video conference)

Vs.

1. Union of India,
By Secretary,
Department of Posts,
Dak Bhavan,
New Delhi-110 001
2. The Chief Postmaster,
General Post Office,
Bengaluru-560 001
3. The Deputy Chief Postmaster,
General Post Office
Bengaluru- 560 001.Respondents

ORDER (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

Aggrieved by an order of recovery of Rs.2,50,470/- passed by respondent no.3 on 22.2.2021, the applicant preferred an appeal before the Chief Postmaster, General Post Office, Bengaluru on 16.3.2021. The grievance of the applicant is that his appeal is pending and the respondents have started effecting recovery pursuant to order dated 22.02.2021.

2. Shri A.R.Holla, learned counsel for the applicant submitted that the applicant will be satisfied if the present Original Application is disposed of with a direction to Chief Postmaster, GPO Bengaluru to decide his pending appeal within a timeframe and no recovery is effected until an order is passed in the said appeal.

3. Keeping in view the aforesated limited prayer made by learned counsel for applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to Chief Postmaster, Bengaluru GPO, Bengaluru to decide the applicant's pending appeal dated 16.03.2021 and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

5. So long as the applicant's appeal remains pending, no recovery pursuant to order dated 22.02.2021 shall be effected from him.
6. Ordered accordingly.
7. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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